

12.17 hrs.

**CORRECTION OF ANSWER TO
STARRED QUESTION NO. 625**

The Deputy Minister in the Department of Posts & Telegraphs (Shri Bhagavati); with your permission, Sir, I beg to bring to the notice of the House that while replying to supplementaries put by Shri H. V. Kamath on Starred Question No. 625 on the 17th March, 1964 regarding stamp in honour of Netaji Subhas Chandra Bose, I stated that the design had been approved by the Philatelic Advisory Committee.

The actual position, however, is that the issue of the Netaji Bose stamp had the approval of the Minister of Law and P. & T. and the Philatelic Advisory Committee; the design and proofs were prepared in the Security Press, Nasik, and were finally approved by the Minister of Law and P. & T.

I apologize to you, Sir, to Shri Kamath and to the hon. House for the mistake I had made.

12.18 hrs.

**STATEMENT BY MEMBER AND
CLARIFICATION BY MINISTER
RE. STARRED QUESTION NO. 361**

Shri Harish Chandra Mathur (Jalore): I am grateful to you for this opportunity to make a statement on this Question No. 361 which was asked by me of the Minister of Industry, whether the Government have considered the proposal to appoint a Commission to watch and control the growth of monopoly and concentration of wealth. To this question, the hon. Minister gave a clear-cut answer: "No". Elaborating it in the supplementary, he further made it clear that at present there is nothing under contemplation. But in the afternoon of the same day, the hon. Minister of Finance, in his budget speech, in a clear contradiction to the statement made by the hon. Minister of Industry stated: "It is, therefore, proposed

to set up under the Commissions of Inquiry Act a Commission to enquire into monopolies and the concentration of economic power in the Indian economy." My observations are not directed against the hon. Minister. But, as a matter of fact, they are just to highlight the way in which the Government functions. Answers in this House are given not by any individual Minister; they are supposed to be from the Government; information is given by the Government to the House.

Two questions arise as to whether there is any co-ordination in this matter, and whether the Minister of Industry was not taken into confidence—whoever it may be—and then the other question which arises is this. It creates another confusion whether it is the Minister of Industries who is responsible for this subject or the Minister of Finance who is responsible for this subject. If the Minister of Finance is responsible for this subject, the question should have been answered by the Finance Minister. If it is the Minister of Industries who is responsible for this subject and not the Minister of Finance, then the Commission should have been appointed by the Minister of Industries. So, this confusion also arises in the minds of hon. Members.

Mr. Speaker: According to the provision under which I allowed the statement to be made, the statement has to be already prepared and that is the only statement that can be made; no speech is allowed to be made. I will request him to confine himself to a brief statement of what he wants to say. He has not given me any statement. He was requested to give a statement, but he said that what he has written to me—that letter—might be considered as the statement.

Shri Harish Chandra Mathur: For seeking your permission, I have to write to you a letter and there is nothing either in your directives or